

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20655 of 2017

(Arising out of Order-in-Appeal No. 35/2017 dated 03/02/2017 passed by
Commissioner of Central Excise (Appeals), BANGALORE-I)

Sami Labs Ltd

No. A-52, 2nd Stage
Peenya Industrial Area,
BANGALORE - 560 058.
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Service Tax And Customs**

PB 5400 CR BUILDING, QUEENS ROAD,
BANGALORE - 560001
KARNATAKA

Respondent(s)

APPEARANCE:

Shri Akbar Basha, CA (HIRAGANGE & ASSOCIATES), for the Appellant
Shri K.B. Nanaiah, Asst. Commissioner, Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

HON'BLE MR. P DINESHA, JUDICIAL MEMBER

Final Order No. 20031 / 2022

Date of Hearing: 14/02/2022

Date of Decision: 14/02/2022

Per : P. ANJANI KUMAR

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In

view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court on **14/02/2022.**)

(P. ANJANI KUMAR)
TECHNICAL MEMBER

(P DINESHA)
JUDICIAL MEMBER

rv...